

SHRIMATI ILA PALCOUDHURI : (Krishnagar) I was really surprised to hear the hon. Minister saying that it will be not of much use to raise the matter in the Security Council or in the U.N. But if we have a list of the atrocities, the murders, the sacrileges that have happened on the Hindu temples, how is it that this thing cannot be raised in the Security Council or in the U.N. ? I do not know what other forum there is to raise it.

Secondly, about this joint committee that was supposed to sit, I would like to know how is it that we do not make further attempts to make that committee sit.

Thirdly, I would like to know whether the hon. Minister is aware that in the Hindu temples situated at the Chandranath Hills on which atrocities have been committed and, particularly, in the Shiva temple, an underground passage has been dug and an underground place has been made where lethal arms and ammunitions are stocked, that all-weather roads have been made upto the borders of India and that these are linking many of the temples and there are military bases dug under the dais of the deity. Has the Government, any information about it and, if not, will they try to find out if this is so or not ?

SHRI SURENDRA PAL SINGH : I have already submitted that we are making enquiries. It is difficult for me to state as to what exact use this is being put to by the Pakistan authorities, whether it is the whole Hill or a part of the Hill, or whether they are digging underground channels or reservoirs or what ever they may be doing.

As regards the other question, as to whether the matter should be raised in the U.N., I have already expressed the view that so far the Government of India's thinking has been that no useful purpose will be served by so doing. All I can say at the moment is that in view of the sentiments and views expressed by the hon. Members, this matter can again be examined by the Ministry.

12. 3 hrs

PAPERS LAID ON THE TABLE

ERRATA TO ADUIT REPORT ON D.D.A

THE MINISTER OF STATE IN SHE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : On behalf of Shri K. K. Shah, I beg to lay on the Table a of copy the 'Errata' to the Audit Report on the accounts of the Delhi Development Authority for the year 1967-68, laid on the Table on the 17th November, 1969. [Placed Library See No. LT-2747/70]

GOVERNMENT REVIEW AND ANNUAL REPORT OF F.A.C.T

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Fertilisers and Chemicals, Travancore Limited for the year 1968-69.
- (2) Annual Report of the Fertilisers and Chemicals, Travancore Limited, for the year 1968-69 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT—2748,70]

GOVERNMENT REVIEW AND ANNUAL REPORT OF BHARAT ALUMINIUM COMPANY

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATHI RAO) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (1) Review by the Government on the